

Court-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 438 of 2013 in Appeal No. 37 of 2013 &
IA Nos. 55 of 2013

Dated : 6th March, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

GMR Energy Ltd. ... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission ... Respondent(s)
& Ors.

Counsel for the Appellant (s) : Mr. C.S. Vaidyanathan, Sr. Adv.
Mr. Gopal Jain
Mr. Alok Shankar
Ms. Puni Poddar

Counsel for the Respondent (s): Mr. Sanjay Sen, Sr. Advocate
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for Karnataka
Utilities
Mr. M.G. Ramachandran for Govt. of
Karnataka

Appeal No. 303 of 2013

Bangalore Electricity Supply Company Ltd. & Ors. ... Appellant(s)

Versus

GMR Energy Ltd. & Ors. .. Respondent(s)

Counsel for the Appellant (s) : Mr. Gopal Jain
Mr. Alok Shankar

Counsel for the Respondent (s): Mr. Sanjay Sen, Sr. Advocate
Mr. Anand K. Ganesan for R.6
Mr. M.G. Ramachandran for Govt. of
Karnataka

ORDER

Written Submissions have been filed in Appeal no. 37 of 2013. Government of Karnataka has also filed its Written

Submissions. The learned counsel for the Respondent in Appeal No. 303 of 2013 and the learned counsel for the Appellant seek some time to file their respective Written Submissions. Accordingly, the learned counsel for the Appellant is directed to file his respective Written Submissions on or before 10.03.2014 after serving copy on the other side. Thereafter, the learned counsel for the Respondent is directed to file his respective Written Submissions on or before 24.03.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **24.03.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/pr